

class I Officers of the Corporation. In a few cases, the services of agents have to be utilised for establishing contacts with the managements of the undertakings and in subsequent negotiations.

(b) The agent receives commission in those cases where his services have been availed of; in other cases no commission is payable.

(c) No, Sir.

(d) Does not arise.

Japanese Trade Credit

2626. { Shri Raghunath Singh:
Shri D. C. Sharma:

Will the Minister of Finance be pleased to state whether Japanese Government have decided to extend an additional trade credit of 10 to 15 million to India?

The Minister of Finance (Shri Morarji Desai): No, Sir. The last meeting of Consortium was specifically convened to enable members to indicate additional assistance to India but the meeting was adjourned without arriving at any final decision. It is hoped that Japan as well as the other members of Consortium will indicate additional assistance adequate to cover our requirements at the next meeting to be held shortly.

Employees of public undertakings

2627. **Dr. L. M. Singhvi:** Will the Minister of Finance be pleased to state:

(a) the criteria entitling various State undertaking employees including the Administrative and other services to travel by A.C.C. first class; and

(b) whether it is proposed to review and/or revise the Government policy in this respect?

The Minister of Finance (Shri Morarji Desai): (a) Employees of State undertakings are permitted A.C.C. travel according to the rules

made by each undertaking. Government have not prescribed any criteria for this purpose. But the general pattern of rules for A.C.C. travel is similar to that obtaining for Government servants.

For the latter, entitlement to A.C.C. travel is based on pay. Government servants with monthly pay of Rs. 2,250.00 or above are generally allowed to travel by A.C.C. Those drawing pay of Rs. 1,600.00 p.m. or above are also allowed A.C.C. travel but a recovery of one p per kilometer is made from them. A.C.C. travel is not allowed on transfer.

(b) No, Sir.

Tribal Block Staff

2628. { Shri D. J. Naik:
Shri C. M. Kedaria:

Will the Minister of Home Affairs be pleased to state:

(a) whether the recommendations of the Committee on special multipurpose development blocks regarding employment of tribals on the block staff have been implemented by the various state Governments; and

(b) if so, the number of tribals employed so far in class III and class IV services in all tribal development blocks, State-wise?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The Government of India have addressed State Governments/Union Territory Administrations. Full information regarding acceptance or otherwise of this specific recommendation by the different Governments/Administrations is not available. Final replies from all of them have not been received.

(b) The information is being collected: a statement will be laid on the Table of the house as soon as possible, showing the number of tribals in